

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(30) C.P.(IB)-3941-(MB)/2019

CORAM:

**SHRI RAJASEKHAR V.K.  
MEMBER (Judicial)**

**SHRI CHANDRA BHAN SINGH  
Member (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **13.11.2019**

NAME OF THE PARTIES: Sri Venkateswara Coir Products Pvt. Ltd.  
V/s  
VR Art Furniture Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY & BANKRUPTCY CODE

---

**ORDER**

1. The Learned Representative for the Petitioner is present. None for Respondent.
2. The Petitioner is to place on record the following information on the next date of hearing:
  - (a) Consent of IRP.
  - (b) Evidence of Sec. 8 Notice and Proof of Service.
  - (c) Any reply from the Debtor company on receipt of Sec. 8 Notice.
  - (d) Any reply by the Debtor company on receipt of main Company Petition.
  - (e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
  - (f) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. List this matter for hearing on **13.01.2020**.

Sd/-

**CHANDRA BHAN SINGH**  
**Member (Technical)**

Sd/-

**RAJASEKHAR V.K.**  
**Member (Judicial)**

13.11.2019  
Aah